

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**Item No.-326**

CP No. - 161/241/242/ND/2019  
CA-196/ C-V/ND/2020

**IN THE MATTER OF:**

Govind Mutha

**Vs**

Sumanglam Traexim Pvt Ltd

**....Applicant**

**....Respondent**

**SECTION**

U/s 241-242 IBC code 2016

**Order delivered on 02.03.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. P. Nagesh Adv., Mr. Shivam Wadhwa Adv.

For the Respondent

: Ms. Manisha Chaudhary, Mr. Mansumer Singh, Advocates

**ORDER**

The affidavit of service has been filed on behalf of the petitioner for Respondent nos. 1-8. However, none present on behalf of Respondent nos. 1 - 8. Last opportunity is being given to the respondents to appear and file reply.

**CA-196**

Mr. Mansumer appeared on behalf of respondent nos. 1 & 2 and accept notice. Therefore, there is no need to issue notice respondent nos. 1 & 2. Notice to Corporate Debtors/Respondents i.e. Respondent Nos. 3-4 by all modes including process of the bench. Affidavit of service to be filed three days before the next date of hearing. Ld. Counsel for the petitioner submitted that he has



already served the respondents no. 1-2 of this application. Respondents no. 1-2 are directed to file reply within ten days from today after serving advance copy of the same to the Ld. Counsel for the petitioner. Status quo shall be maintained till the next date of hearing. List the case for 17.03.2020.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Lalit)